

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 251/2001
OA 2669/2000

New Delhi, this the 11th day of July, 2001

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J)
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

1. Rajinder Singh Bisht
Lascar, NCC
Old Secretariat, Civil Lines
Delhi - 110 054.
2. Des Raj Singh
Lascar, NCC
2 Delhi Arty Bty NCC
B-6, Safdarjung Enclave
New Delhi - 110029.
3. Kanwar Pal Singh
Lascar, NCC
K.V.No.1, Delhi Cantt
Delhi - 110 010.
4. Jai Singh
Lascar, NCC
K.V. Andrews Ganj
New Delhi - 110024.
5. Ramesh Chand
Lascar NCC
K.V. AFS Tughlakabad
New Delhi - 110 062.
6. Jagat Singh
Lascar, NCC
K.V. C.R.P.F.
Jharodhakalan
New Delhi - 110 072
7. Pitambar Singh
Lascar N.C.C.
NCC Directorate
Old Sectt. Civil Lines
Delhi - 110 054.

...Applicants

(By Advocate Shri Anil Srivastava)

V E R S U S

Dilip Kumar
Director (Personnel)
Ministry of Defence
Directorate General NCC
West Block 4, R.K.Puram
New Delhi.

...Respondent

(By Advocate Mrs. P.K.Gupta)

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ORDER (ORAL)

BY HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J)

We have heard both the learned counsel in CP 251/2001. We have also seen the compliance affidavit filed by the respondent in which he has, inter alia, submitted that he ^{has} agreed to pay the monthly salary to the petitioners from 1-6-2001 onwards. He has further categorically submitted that he would take necessary action to ensure the continued payment of salary to the petitioners every month from 1-6-2001 onwards. Noting these submissions made by the respondent, we are satisfied that the respondents have complied with the directions of the Tribunal in order dated 12-1-2001 in OA 2669/2000. Learned counsel for the respondent states that further directions may be given to the Ministry of Human Resource Development so that the job of the respondent become easier. In the light of the judgement in J.S.Parihar Vs. Ganpat Duggar & Ors (1996 SCC (L&S) 1422), no such directions can be given to a party who had not even been impleaded as original party in OA.

2. In the above circumstances CP 251/2001 is dismissed. Notices to the alleged contemnors are discharged. File be consigned to the Record Room.

(GOVINDAN S. TAMPI)
MEMBER (A)

Lakshmi Swaminathan
(SMT. LAKSHMI SWAMINATHAN)
VICE-CHAIRMAN (J)

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